NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

**NEW DELHI** 

COMPANY APPEAL (AT)(INSOLVENCY) No.336 of 2021

In the matter of:

Dy.Commissioner of State Taxes & Excise (HP)

Appellant

Vs

Sanjay Gupta, Liquidator

Respondent

**Present:** 

Mr Vikas Mahajan, Sr. Advocate, Mr. Aakash Verma, Advocate for appellant.

Mr Sanjay Gupta, Mr. Abhishek Anand and Mr Kunal Godhwani, Advocates

for Respondent.

**ORDER** 

**04.05.2021** Heard learned senior counsel, Mr. Vikas Mahajan for the

appellant. Sh Sanjay Gupta, Advocate is represented through Sh Kunal

Godhwani, Advocate who accepts notice on behalf of the Respondent.

Respondent to file reply on IA No.773/2021 filed on behalf of the

appellant for condonation of delay in refiling the appeal and also on the merit

of the case within three weeks. Rejoinder, if any, may be filed within one week

thereafter.

List the appeal on **4th June 2021** under the heading for Admission

(after notice).

(Justice Anant Bijay Singh)

Member (Judicial)

(Mr. Kanthi Narhari) Member (Technical)

Bm/gc